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GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE) CENTRAL BOARD OF DIRECT TAKES

New Delhi, the 14 K October, 1986.

NOTIFICATION INCOME TAX

(F.No.398/13/86-IT(B): In pursuance of sub-clause (iii) of clause (440 of section 2 of the Income tax Act, 1961 (43 of 1961), the Central Government hereby authorises the persons mentioned below column 2, being the Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officer(s) under the said Act in place of the Tax Recovery Officers mentioned below in column 3 in supersession of the Notifications mentioned below in column 4.

S.No	Name of the persons to be authorised to exercise powers of Tax Recovery Officers.	Name of Tax Reco Officer(s) in pl whom the persons tioned in column to be authorised	ace of No. & date men- to be 2 are superseded.
1	2.	3.	4.
	Shri D.C. Gupta.	Shri K.C. Shrim	11i. 6077 Dt:20-12-84. (F.No.398/9/83-IT(B)
2.	Shri J.L. Dashora	Shri R.S. Parek	

This Notification shall come into force with immeddate effect and in so far as persons mentioned in column 2 from the dates they take over charges as Tax Recovery Officers.

(B.E. Alexander)

Under Secretary to the Government of India.

To

The Manager, Government of India Press Mayapuri, New Delhi.

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The Chief Secretary, Government of Rajasthan, Jaipur. The Joint Secretary and Legal Adviser, Department of Legal Affairs, Ministry of Law and Justice, New Delhi. **~6.** 7.

The Commissioner of Income-tax, Jodhpur

IAC, Inspection Division, Central Board of Direct Taxes, 8, Mayur Bhawan, New Delhi.

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(B.E. Alexander)

Under Secretary to the Government of India.